

## HIGH COURT OF SIKKIM

### Statement showing Institution, Disposal and Pendency of cases as on 30.06.2019.

Sl. No.	Cases	Total pendency at the beginning of June, 2019 (Civil - Criminal)	Institution during the month of June, 2019 (Civil - Criminal)	Total disposal during the month of June, 2019 (Civil - Criminal)	Pendency at the end of June, 2019 (Civil - Criminal)
1.	WRIT PETITION	108 02	05 —	02 —	111 02
2.	APPEAL	35 67	02 02	02 01	35 68
3.	R. S. A.	10 —	01 —	— —	11 —
4.	F. A. O.	03 —	01 —	— —	04 —
5.	CONTEMPT	01 —	— —	— —	01 —
6.	MISC. CASES	— 03	— —	— 01	— 02
7.	MISC. APPEAL	— —	— —	— —	— —
8.	SUO MOTU TRANSFER PETITION	03 04	— 02	03 05	— 01
9.	BAIL APPLICATION	— —	— 01	— —	— 01
10.	MAC APPEAL	10 —	— —	01 —	09 —
11.	REVIEW	— —	— —	— —	— —
12.	REVISION	04 04	— 01	01 —	03 05
13.	MAT APPEAL	02 —	— —	— —	02 —
14.	REVISION U/S 19 OF THE (FAM CT.)	— —	— —	— —	— —
15.	LEAVE PETITION	— 07	— 01	— —	— 08
16.	ARBITRATION PETITION/APPEAL	04 —	— —	— —	04 —
17.	S. A. O.	— —	— —	— —	— —
18.	REFERENCE	— —	— —	— —	— —
19.	C. O.	03 —	— —	— —	03 —
20.	TAX APPEAL	03 —	— —	— —	03 —
21.	Ex.P.	— —	— —	— —	— —
	<b>GRAND TOTAL</b>	<b>186 87</b>	<b>09 07</b>	<b>09 07</b>	<b>186 87</b>

Note:-

1. Appeal (Civil) includes - RFA, WA & APPEAL(C) U/S 30 of the Employee's Compensation Act, 1923.

2. Appeal (Criminal) includes - Criminal Appeal and Appeal (Crl.) U/S 42 of the Prevention of Money Laundering Act, 2002.

